

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:4847  
ANSWERED ON:07.08.2009  
PANCHAYAT ELECTIONS IN JHARKHAND  
Singh Dr. Raghuvansh Prasad

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government proposes to make a special request to the Hon`ble Supreme Court of India for early hearing on the matter of holding the Panchayat elections in Jharkhand;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the loss suffered/being suffered by the State for not holding these elections there?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PANCHAYATI RAJ (Dr. C. P. JOSHI)

- (a) & (b): The Union Government made a request to the Hon`ble Supreme Court of India for early hearing of the matter relating to holding of Panchayat elections in Jharkhand. Arguments were concluded on 25th September,2008.
- (c): It has not been possible to release grants of 12th Finance Commission to the State of Jharkahnd as Panchayats, as mandated in Articles 243B and 243C of the Constitution, have not been constituted in the State.